

AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) and (b). The rate of interest charged to farmers by institutional credit agencies for implementing minor irrigation schemes is already low at 10% per annum. There is no proposal to reduce it further.

Matching Loans under IRDP by Banks

4278. SHRI ANADI CHARAN DAS : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that in the absence of banking facilities in remote rural areas only the subsidy portion has been paid by the State Governments to poor SC/ST under IRDP and no matching loans have been advanced to them by the banks;

(b) the names of the States which have paid only the subsidy portion under IRDP without any matching portion of loan from the banks; and

(c) the number of persons who have received only the subsidy portion under IRDP ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV) (a) (In some of the states in North-Eastern region, credit linkage under IRDP could not be achieved in view of the hilly terrain, inadequate network of banks and poor communication facilities. In such areas IRDP beneficiaries were assisted with subsidy only.

(b) and (c). During the Sixth Plan, the States of Meghalaya and Nagaland did not disburse any term credit under IRDP while they assisted 23,845 and 47,893 families respectively under the programme.

Industrial Relations Commission

4279. SHRI SHANTARAM NAIK : Will the Minister of LABOUR be pleased to state :

(a) whether Government propose to establish an Industrial Relations Commission;

(b) if so, the nature and scope of the Commission; and

(c) the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) to (c). Some proposals including the proposal for the setting up of Industrial Relations Commissions/High Powered Tribunals comprising judicial and non-judicial members, both at the Centre and in the States, were considered by the Standing Labour Committee at its meeting held on the 22nd and 23rd September, 1986. The functions of these Commissions/Tribunals include adjudication of industrial disputes, and hearing of appeals against the final orders of the Labour Courts.

There was wide ranging exchange of views from the members of the Committee representing workers, employers and the Government. It was recognised that the existing disputes settlement mechanisms and structures need substantial change and the Government may keep in mind the various view-points expressed in the Committee while formulating its final proposals in this regard. Government has not taken a decision in the matter.

The House reassembled at Twelve of the Clock.

[MR. SPEAKER *in the Chair*]

RE : SITUATION ARISING OUT OF KILLINGS IN PUNJAB

[*English*]

MR. SPEAKER : The Prime Minister.

SHRI M. RAGHUMA REDDY (Nalgonda) : We want action...

(*Interruptions*)

SOME HON MEMBERS : We was action.

[*Translation*]

MR. SPEAKER : He is is on his legs; you are not allowing him to speak. Look here, if in Parliament ..

[*English*]

What is this ?

[*Translation*]

I have told you, we are doing the same

[*English*]

You cannot force me.

(*Interruptions*)

SHRI S. JAIPAL REDDY (Mahbubnagar) : No, Sir.

MR. SPEAKER : If you want to listen...

SHRI S. JAIPAL REDDY : No, Sir. No, no.

(*Interruptions*)

MR. SPEAKER : This is not the way.

SHRI S. JAIPAL REDDY : No, Sir. We have heard him many times. No, no

[*Translation*]

MR. SPEAKER : I have called the Prime Minister.

[*English*]

SHRI S. JAIPAL REDDY : We want action. He has reached many Accords. What is the solution ? (*Interruptions*)

[*Translation*]

MR. SPEAKER : It is not going to serve any purpose.

[*English*]

Let us not be directors; let us be democrats.

SHRI S. JAIPAL REDDY : We have been democrats for too long.

[*Translation*]

MR. SPEAKER : Just listen to me. You do not listen at all.

[*English*]

THE PRIME MINISTER (SHRI RAJIV GANDHI) : Mr. Speaker, Sir, before I comment on what has occurred in Punjab yesterday, I would like to say that I do not agree with the hon Member, and we have not been democrats for too long. There is no limit to being democrats.

First, let me say on behalf of the whole House that we are very sorry about the incidents that have taken place yesterday and our deep condolences and sympathies go up to the families of those people who have been affected. Two or three things have happened yesterday, mostly on the negative side, and we have been looking at it from yesterday afternoon. We have decided on a number of courses of action to take. I have asked the Chief Minister to come here, and by this evening we will be able to tell you all what we have decided to do. Let me put the things in some sort of a perspective. One is the killings that took place; the massacre. I am told—this is a preliminary report—that the force which should have been available at that point and which was deputed to be there was not available at that place because there was a demonstration...

(*Interruptions*)

SHRI RAJIV GANDHI : Please listen because if you listen, you might understand...

SHRI S. JAIPAL REDDY : We have been trying to understand you for too long, we have been listening to you too long.

[*Translation*]

MR. SPEAKER : Please sit down. You may leave it. Solution will be achieved through negotiation only. Without negotiation there can be no solution.

[English]

There cannot be a solution without talk.

SHRI RAJIV GANDHI : Mr. Speaker, Sir, if they do not listen to me...*(Interruptions)*

MR. SPEAKER : Please sit down. That is what he is telling you, if you listen.

[Translation]

Sit down.

(Interruptions)

[English]

SHRI RAJIV GANDHI : The force had to be sent somewhere else because certain religious bodies were holding demonstration and functions. These were not Sikh religious bodies, they were different religious bodies. If I may beg to state, the biggest danger is in the situation really becoming communal, which has not become at the grass-root level yet. We must be very careful about this. So, we must hold tempers down specially in Punjab.

The second thing that happened was the election in the SGCP which takes us back to Square-1 in certain ways. I think this is a very dangerous portent which has been further accentuated by perhaps the first action that the new body took which was to withdraw the security forces...*(Interruptions)*...I forget—I might be wrong in the terminology of security or some other force...*(Interruptions)*. No, no. Not para-military. The special task force which was set up inside the temple by the SGCP authorities to see that the temples were kept clear, the Gurudwaras were kept clear of terrorists elements. One of the first actions was that this was disbanded and thrown out. I think this is equally dangerous, perhaps even more dangerous. So, give us a little time, let us work out how these various things have to be handled and let us not be in too much of a rush. We will have a discussion by this evening. Let us have a discussion, in whatever form you would like to have it in the House.
(Interruptions)

SHRI S. JAIPAL REDDY : We gave you two years.

SHRI M. RAGHUMA REDDY : How many more lives you want to be lost ?

SHRI RAJIV GANDHI : Sir, let me just say that the jurisdiction of the Home Minister runs to the limit of what the State Government does. What the Home Minister can recommend is the dismissal of the State Government. The Home Minister cannot...
(Interruptions)

SHRI S. JAIPAL REDDY : Home Minister has been a party to it.

MR. SPEAKER : Let him make the full statement, let him finish first.

SHRI DINESH GOSWAMI : The Home Minister must be made responsible for what has happened.

MR. SPEAKER : Look here, let us hear what the Prime Minister has to say.
(Interruptions)...

[Translation]

MR. SPEAKER : Please let him complete his speech first.

(Interruptions)

MR. SPEAKER : Let him complete his speech,

[English]

We are going to work according to the rules laid down by us, not by anybody else. So, let us go according to that.

PYOF. MADHU DANDAVATE : I want to bring to the notice of the Prime Minister that there are also para-military troops sent by the Centre there.

MR. SPEAKER : They are under them.

PROF. MADHU DANDAVATE : So, remember that it is the responsibility of that as well as the Home Ministry also.

(Interruptions)

SHRI RAJIV GANDHI : Let me [Translation]
clarify.

(Interruptions)

[Translation]

MR. SPEAKER : Please sit down; do
not be over-smart. Sit down.

(Interruptions)

[English]

SHRI S. JAIPAL REDDY : Therefore
the Home Minister of India must be held
responsible.

[Translation]

MR. SPEAKER : Why do not you
listen now.

(Interruptions)

MR. SPEAKER : Mr. Dinesh, you
know that when the Prime Minister is
speaking, he should also be listened to.
Please sit down.

(Interruptions)

MR. SPEAKER : You are talking too
much, please take your seat.

(Interruptions)

[English]

SHRI RAJIV GANDHI : That is not
what I said. What I said was, perhaps it
needs a little correction, it is not the Home
Minister who can ask for the dissolution or
President's rule, it must come from the
Governor. Under the system as it runs to-
day, the precedents that have been set plus
the Constitution that we have, there is very
little direct intervention that the Centre can
do other than President's rule. Even with
central forces, CRP and BSF, in the State
—because under the system as it is today,
the CRP and BSF come under the control
of the local Government. They don't come
under our direct control.

(Interruptions)

MR. SPEAKER : It is not so.

(Interruptions)

[English]

SHRI RAJIV GANDHI : Let us not
compare Andhra or any other State with
Punjab. The situation is totally different.
Let us not make parallel because it will
not work.

(Interruptions)

SHRI BASUDEB ACHARIA : Please
discharge your responsibility.

MR. SPEAKER : Will you please
take your seat ? Please sit down. Order.
Order.

[Translation]

Mr. Choubey, please sit down. Things
will be taken up after due consideration and
not in this manner

[English]

SHRI RAJIV GANDHI : We were
given certain powers by the Rajya Sabha
under Article 249, I think. No, there is
some problem with that. The problem is
that we have again looked at it. The Home
Ministry has studied it.

PROF. MADHU DANDAVATE : You
read 249 but you did not read 258 (1).

That is why you came into trouble.

(Interruptions)

MR. SPEAKER : It is all right.

SHRI RAJIV GANDHI : We have
noted what you have said. We will also
read 258 (1). The problem again is the
same. The problem is that if we do take
over certain aspects of administration in a
district or in a certain area now here again
we were constrained by our commitments to
the opposition because first we said we
would not do anything without their full

consultation—the Opposition—and rightly so because they were worried about the new areas we were getting into. They said we must consult them and be very careful. Now we have been working that out. We are having problems how to divide and where will that line come between what the State will do and what the Centre will do. Who will be the Centre's nominee? Will there be duplication of authority? How will the system work? It has somehow not fallen into place and in a workable manner. That is why that has been delayed. It has not been as simple as it seemed at that time.

SHRI H. A. DORA : What is its relevancy?

SHRI RAJIV GANDHI : It is relevant because you said the Home Minister should act. I was saying that the Home Minister...

SHRI DINESH GOSWAMI : The Home Minister has lost the democratic right to act and he should go.

(Interruptions)

MR. SPEAKER : Why are you interrupting him?

SHRI RAJIV GANDHI : Please try and understand what I am saying. The question was raised as to who the Centre has not intervened in some way in Punjab? I was saying that there are problems.

(Interruptions)

MR. SPEAKER : Please sit down.

SHRI RAJIV GANDHI : I am coming to that. I am coming to what Acharia ji said.

PROF. MADHU DANDAVATE : I only want to know from the hon. Prime Minister whether the Parliamentary Affairs Minister briefed him about what happened on both sides in the House before he came because he is raising some extraneous issues.

SHRI RAJIV GANDHI : I do not think it is an extraneous issue because I am raising what you just now said on the Floor of the House. I mean not you personally but from the Opposition.

SHRI AMAR ROYPRADHAN : The whole House.

SHRI RAJIV GANDHI : All right the whole House. Okay, the whole House. The question is, can the Central Government in the system as it is running today intervene directly in the law and order or whatever comes under the direct jurisdiction of the State Government? We feel it cannot. There is a view that under the Constitution it can.

AN HON. MEMBER : No.

SHRI RAJIV GANDHI : Do not say 'no'. There is a view that under the Constitution it can but the precedents are such that we have not been doing it. Whether this question should be opened up at this stage in regard to Punjab is something we can debate but it is not something which should be taken lightly. It is serious thing which should be debated out and we are willing to debate it and discuss it in the House, with the Opposition leaders. We can work that system out. But pending that major shift, if we want that major shift, the option in front of us is one, that we get a recommendation from Punjab Governor on what he feels the situation is like and whatever option that he feels should be taken...(Interruptions)

AN HON. MEMBER : You take action under the Anti-Terrorist Act.

SHRI RAJIV GANDHI : When we were passing the Anti-Terrorist Act, we wanted certain powers with the Central Government, but unfortunately during the discussion with the leaders, this was diluted.

SHRI BASUDEB ACHARIA : You have enough powers even now, but you have not utilized them.

SHRI RAJIV GANDHI : We do not have. Please understand.

SHRI DINESH GOSWAMI : You have taken powers under Article 249 without examining the implications.

SHRI BASUDEB ACHARIA : You have the Anti-Terrorist Act, and so many other powers, but you are not using them. ...*(Interruptions)*

MR. SPEAKER : You are barking up the wrong tree.

SHRI RAJIV GANDHI : I would now give the floor to Achariaji and would request him to please list out the Acts under which we can act directly in the law and order situation in a State.

SHRI BASUDEB ACHARIA : The Anti-Terrorist Act...*(Interruptions)*

MR. SPEAKER : Is that all you are going to elaborate ?

PROF. MADHU DANDAVATE : Before the Prime Minister came to the House ..*(Interruptions)*

MR. SPEAKER : First, let the Prime Minister make a statement and if there is anything else, we can also have a discussion later on whenever you like as I said in the morning...

AN HON. MEMBER : No more discussion.

MR. SPEAKER : Is there any way out without a discussion ? Even the action has to be discussed, reactions have to be discussed. Everything has to be discussed. There is an action and there is a chain-reaction. There is nothing beyond discussion. Even in a war you have a dialogue. We are going to have something and I think that is tangible. The Prime Minister is very serious about this and he will let you know. Let him reply.

SHRI DINESH GOSWAMI : The Prime Minister gave us the floor. ...*(Interruptions)*

SHRI RAJIV GANDHI : I did not give the floor to them. *(Interruptions)*.

MR. SPEAKER : Mind you, Goswami, it is I who give the floor; It is the Speaker. But I have not give you the floor, and I am not going to give you the floor at the moment. I will give you time if there is any urgency, but now I have given the floor to the Prime Minister. It is the Speaker who decides and I will keep to my judgement.

SHRI RAJIV GANDHI : While I was speaking a few minutes ago Achariaji raised the point that there are certain Acts or certain laws under which the Centre can take action. I would like to yield the floor to Achariaji and not to the whole opposition to stand up, because if everyone stands up, I find it difficult. If Achariaji can just clarify that point, I will be willing to answer it.

SHRI BASUDEB ACHARIA : There is the Anti-Terrorist Act; there is a concurrent provision under which the Central Government can act. Not in concurrence, but in consultation with the State Government, the Central Government can act.

(Interruptions)

SHRI DINESH GOSWAMI : Uptill now we were told in this House that the State Government while ruling Punjab and in applying the Act and in taking administrative measures were doing it in full consultation and concurrence of the Central Government. Has that position been changed ?

SHRI BASUDEB ACHARIA : Only consultation is required, not concurrence...*(Interruptions)*

MR. SPEAKER : This is all irrelevant.

SHRI DINESH GOSWAMI : The Prime Minister has no defence.

His defence is untenable.

[Translation]

MR. SPEAKER : Your point is irrelevant.

(Interruptions)

MR. SPEAKER : You do not listen at all. Neither you do anything yourself nor allow others to do.

(Interruptions)

[*English*]

SHRI RAJIV GANDHI : Let me answer. If you sit down, I will answer.

Sir, am I to understand firstly that only one Act has been mentioned under which we should have been able to act and that is the Terrorism Act which we passed last year? I am now speaking from memory because I am not a lawyer and I have not gone into it in depth. If I remember rightly, what has been mentioned now, was that we wanted to do. But by the time the Act was passed, it was diluted by adding one clause that the Centre would have jurisdiction if there were an emergency in force in the State at that time. If I remember correctly...The Home Minister can check it up.

SHRI C. MADHAV REDDY : Only the word 'consultation' was there.

(Interruptions)

MR. SPEAKER : What I would suggest is...

(Interruptions)

PROF. MADHU DANDAVATE : Will you permit us to inform the Prime Minister that before he came to the House, two issues came up? Without any division on both the sides, unanimously people were disturbed not merely over the legal provisions but over something that has happened in Punjab. 25 persons have been killed. In the Centre and in the State; who is prepared to take the responsibility?

(Interruptions)

MR. SPEAKER : That is what I was going to say. Let us now limit ourselves

to the statement, to the bare facts as to what is going to be done. We can have the rest of the debate later on.

PROF. MADHU DANDAVATE : That is what the members have said on both the sides.

(Interruptions)

MR. SPEAKER : Order please. Now sit down.

(Interruptions)

SHRI NARAYAN CHOUBEY : The statement of the Prime Minister is to divert the attention of the House. They all demanded that the Home Minister should resign. The entire House demanded this thing. Now they are silent.

(Interruptions)

SHRI V. SOBHANADREESWARA RAO : The Home Minister has failed in his duties...*(Interruptions)*

[*Translation*]

MR. SPEAKER : Why are you creating disturbance now?

SHRI HARISH RAWAT (Almora) : He has no right to speak on your behalf. In the first instance, the Hon. Prime Minister may make his statement after which a discussion can be held.

MR. SPEAKER : Why are you interrupting now? *(Interruptions)* What else am I doing? *(Interruptions)* The entire chaos is because of you only!

[*English*]

SHRI S. JAIPAL REDDY : Mr. Speaker. Sir, everybody knows that Shri Barnala is able to rule in Punjab only with the support of the Congress Party...

(Interruptions)

[*Translation*]

MR. SPEAKER : This matter is not that easy as you state.

SHRI NARAYAN CHOUBEY : It is not so easy that is why we are extending our full support, our whole-hearted support to the Government.....(Interruptions). But what is its outcome? They were saying something else short while ago now, they have got panicky (Interruptions)

SHRI HARISH RAWAT : Let the Hon. Prime Minister's statement come first after which a discussion can be held.

[English]

SHRI H. A. DORA : He has no moral right to continue.

[Translation]

SHRI NARAYAN CHOUBEY : I am asking them that what they had been stating earlier.....

MR. SPEAKER : No please sit down

SHRI HARISH RAWAT : Let the Hon. Prime Minister's statement come first.... A discussion on it can be held thereafter.

[English]

SHRI RAJIV GANDHI : Sir, I thought that we had the power with the Central Government to act if there is an disturbed area or if there is an emergency. But I am told that even there, executive power rests with the State Government and not with the Central Government. Even there we do not have the authority to act. The only difference that happened is that if there is a disturbed area, in an emergency then the case could be taken outside the State in consultation and concurrence with the Central Government, State Government and the Chief Justice. So even there, the Centre does not get direct powers to act for a law and order situation in the State, no matter how we look at it. The only time the Centre gets authority is where there is a President's rule. So, we may like to debate this issue up. But the situation as it stands today is fairly clear. There is no way the Centre can directly intervene. We can send forces. We can help. But

we come under the authority of the local executive which is the State Government. So, I thought this was one of the question...

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa) : It is not only the law and order question. He is moving only on that line.

[Translation]

MR. SPEAKER : Why do you talk irrelevant things ?

[English]

SHRI RAJIV GANDHI : I believe what the hon. Member has said—what Achariaji has just said, can we...

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY : It is joint responsibility.

[Translation]

MR. SPEAKER : No, it cannot be a joint responsibility. Please take your seat.

(Interruptions)

MR. SPEAKER : I have already said that it cannot be a joint responsibility. Please sit down.

(Interruptions)

MR. SPEAKER : Please be seated.

[English]

SHRI RAJIV GANDHI : What Acharyaji was saying is that there is a mechanism for us, for the Centre to act in consultation with the States. That means as I understand it.

(Interruptions)

SHRI RAJIV GANDHI : Let us have one person answering. As I understand it, what it means is, that we consult the State and then the Centre can act directly as an executive.

(Interruptions)

SHRI RAJIV GANDHI : So there are two aspects.

(Interruptions)

[Translation]

MR. SPEAKER : Mr. Chaubey, you are an elderly person...

(Interruptions)

[English]

Mr. Thomas, you are getting out of hand. Please take your seat.

(Interruptions)

SHRI RAJIV GANDHI : I think there is some...

(Interruptions)

SHRI DINESH GOSWAMI (Guwahati): We were told that the Home Ministry and the Chief Minister are acting in coordination and in consonance with one another.

(Interruptions)

[Translation]

MR. SPEAKER : It is quite right.

(Interruptions)

MR. SPEAKER : Now you may take your seat and listen...

(Interruptions)

[English]

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : Please act.

SHRI RAJIV GANDHI : We will act. I am just telling you how we can act and I am just putting a limit on how we can act. We can do this, and we cannot do that. We have to do certain things ..

(Interruptions)

MR. SPEAKER : Let him complete the statement first.

(Interruptions)

MR. SPEAKER : Mr. Thomas, will you sit down ? Mr. Dinesh, you have not got the floor. I am not allowing.

SHRI DINESH GOSWAMI : All along, we were saying that the Centre and the State are acting in coordination and in consonance with each other...

(Interruptions)

MR. SPEAKER : Nothing goes on record.

(Interruptions)**

SHRI SAIFUDDIN CHOWDHARY : Please listen to us.

MR. SPEAKER : When you did not listen to me, why should I listen to you ?

(Interruptions)

SHRI RAJIV GANDHI : Sir, there are two very clear aspects to this. Let us not drag this too long. If you want a discussion, let us have a discussion. Let me just sum up.

(1) Let us not look at it simply as a law and order problem which I have been saying right through;

(Interruptions)

(2) Sir, let us not under-estimate what has happened in the election yesterday and the actions that the new Committee has taken.

Number three : I do not think the election yesterday is a side issued at all.

(Interruptions)

PROF. MADHU DANDAVATE : Just now we are agitated not on this issue. We do not want a discussion on the legal issues. We want action...in this House, as to who is sharing the responsibility.

(Interruptions)

SHRI RAJIV GANDHI : This is precisely what I am trying to say... *(Interruptions)* Yes that 24-25 people have lost their lives, is very very important and relevant and significant. But the root perhaps is somewhere else also. Let us not miss that point. *(Interruptions)*

SHRI SAIFUDDIN CHOWDHARY : That is right.

SHRI RAJIV GANDHI : I am trying to bring both the points in. I am not trying to avoid one point. Let us not miss that. Let us not miss the third point, that we do have a Constitution; there are certain legal obligations which we cannot transgress...*(Interruptions)*

PROF. MADHU DANDAVATE : We have always been...*(Interruptions)*

SHRI RAJIV GANDHI : No, Sir, because some of the points which were raised, I believe, were either misconstrued or misunderstood; and we will clarify them from our side. I am not trying to accuse or blame. I am just saying that we should discuss these out, and find out where the exact thing is. I am under the impression that even under the Anti-Terrorists Act, the Centre cannot, and does not get any executive authority. It is always with the State Government. We will have that checked out. Even if that is in consultation, the Centre can consult that the executive action is with the State Government; it is not with the Centre. So, let us be clear about the legal niceties.

SHRI S. JAIPAL REDDY : Who is interested in legal niceties...*(Interruptions)*

SHRI RAJIV GANDHI : The country runs on legal niceties. We cannot avoid the legalities and the constitutions...

(Interruptions) Lastly, let me...*(Interruptions)* I am bringing in the legal niceties because there are certain routes which are open to us. Every route is not open. The Constitution gives us certain paths under which, and certain ways in which we can act, and lastly, under the ways that are available to us in the Constitution keeping in mind the political, religious and the law and order factors that are there in the situation as it is today in the Punjab, it is the responsibility of the Centre to see that the unity, integrity and the law and order condition in the country is maintained; and we will not shirk that responsibility.

(Interruptions)

SHRI DINESH GOSWAMI : You have not answered my question, Mr. Prime Minister.

PROF. MADHU DANDAVATE : Mr. Speaker, Sir, you were a witness to the agitation in the House. Fortunately, nobody had raised the legal issues. Nobody had suggested it...The question raised in the House was : who is taking up the responsibility and trying to pay the price for what has happened. That was the question raised in the House. *(Interruptions)*

MR. SPEAKER : He has already replied to that.

PROF. MADHU DANDAVATE : Nobody is coming forward to say that.

MR. SPEAKER : He has replied...

PROF. MADHU DANDAVATE : It is not a legal issue at all.

MR. SPEAKER : No question of a legal issue...But he has amplified it, he has clarified it.

SHRI RAJIV GANDHI : This is what I wanted to say...

MR. SPEAKER : He has clarified. Now Shri Dhillon : Papers to be Laid.

(Interruptions)

SHRI C. MADHAV REDDI : There is no mention about the decision to have a discussion. It was agreed to have a discussion.

MR. SPEAKER : At any time you like.

SHRI C. MADHAV REDDI : At 4 o'clock...

MR. SPEAKER : Do you want it at 4 o'clock ?

SHRI M. RAGHUMA REDDY : Till such time, you should adjourn the House, Sir. (*Interruptions*)

MR. SPEAKER : Under what rule ? How can you say that ? You can say that; but there is nothing like that.

SHRI C. MADHAV REDDI : Let us fix it for 4 o'clock today.

SHRI RAJIV GANDHI : We have just looked at the Anti-Terrorist Act. Let me just say one more thing : I did not drag in legal niceties to try and evade, or try to draw the attention away from anything. I only brought it in, because the question was raised, as to what the Centre is doing. So, I was saying that there are only these things the Centre can do. Now, under certain parameters, under certain limitations, now. We just looked at the Act. There is nothing that the Centre can do directly, in the Act. If the hon. Members agree, we will bring in an amendment in this Session, which will give the Centre powers under this Act, to act.

(*Interruptions*)

SHRI S. JAIPAL REDDY : No.

(*Interruptions*)

MR. SPEAKER : Now Shri Dhillon. (*Interruption*.) At 4 o'clock ?...(*Interruptions*)

[*Translation*]

That is for you to decide,

(*Interruptions*)

[*English*]

MR. SPEAKER : At four o'clock we shall have the discussion on this.

(*Interruptions*)

MR. SPEAKER : We shall have to bypass the discussion on the economic situation. It will be done day after tomorrow.

SHRI INDRAJIT GUPTA : He promised that a statement will be made. By what time the statement will be made ?

MR. SPEAKER : At four O'clock he will make the statement.

(*Interruptions*)

MR. SPEAKER : At four O'clock just after the statement you can take it up.

(*Interruptions*)

SHRI BASUDEB ACHARIA : When is the statement coming ?

MR. SPEAKER : At four O'clock.

(*Interruptions*)

SHRI S. JAIPAL REDDY : Let the House be adjourned upto four O'clock.

MR. SPEAKER : For what reason ?

(*Interruptions*)

SHRI RAJIV GANDHI : Am I to understand that the hon. members are agreeable that we do bring in an amendment to give the Centre power for acting against terrorism ?

(*Interruptions*)

SHRI S. JAIPAL REDDY : No.

PROF. MADHU DANDAVATE : No.

(*Interruptions*)

MR. SPEAKER : You don't want it ?

(Interruptions)

AN HON. MEMBER : There is a game. (Interruptions)

SHRI RAJIV GANDHI : There is no game.

(Interruptions)

SHRI RAJIV GANDHI : I am not misusing the Power.

(Interruptions)

MR. SPEAKER : There is nothing wrong about it.

(Interruptions)

[Translation]

MR. SPEAKER : You can very well refuse it. These is nothing to quarrel.

[English]

SHRI RAJIV GANDHI : Let us then be very clear that the members are saying that the Centre should not have power to act and then they say that the Centre must act.

(Interruptions)

SHRI RAJIV GANDHI : Let this House give us power. We will act.

(Interruptions)

MR. SPEAKER : Papers laid—Shri K. C. Pant.

(Interruptions)

MR. SPEAKER : What is that ?

SHRI ANANDA GAJAPATHI RAJU : I am on a point of order. We agree to the amending law and for the responsibility to be taken by the Centre in case they act also. (Interruptions)

MR. SPEAKER : Agreed.

(Interruptions)

MR. SPEAKER : What is there ?

(Interruptions)

MR. SPEAKER : You asked him to speak. You asked for his statement.

(Interruptions)

MR. SPEAKER : Committee on Absence of Members.

(Interruptions)

MR. SPEAKER : There is no debate. If you have got any point of order, I will allow.

(Interruptions)

MR. SPEAKER : Shri Vairale; Shri Ayyapu Reddy.

(Interruptions)

SHRI ANIL BASU : He invited our opinions. How can we allow all these things ?

(Interruptions)

MR. SPEAKER : When the time comes, we will do it.

(Interruptions)

MR. SPEAKER : Look here, if there is debate, if that point comes, we will take it up; otherwise, no question; nothing.

(Interruptions)

MR. SPEAKER : Dr. Chinta Mohan.

(Interruptions)

MR. SPEAKER : Dr. Chinta Mohan has got the floor. Nothing will go on record whatever they say.

(Interruptions)**